Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad

REGIONAL BENCH- COURT NO.3
Excise Appeal No.794 of 2012
(Arising out of OIA-SRP/70/DMN/SDMN/2012-13 dated 31/07/2012 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI)

Navkar Industries **.........Appellant**
57, 2a1, Ground Floor, Bhenslore Industrial Estate,
Kunta Road, Village : Dunetha, Nani-Daman,
DAMAN, U T OF DADRA & NAGAR HAVELI

VERSUS

C.C.E. & S.T.-Vapi **.........Respondent**
4th Floor...Adharsh Dham Building,
Opp. Town Police Station, Vapi-Daman Road, Vapi
Vapi, Gujarat-396191

APPEARANCE:
None appeared for the Appellant
Shri S.N.Gohil, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU
Final Order No. A/ 11134 /2021

DATE OF HEARING: 10.03.2021
DATE OF DECISION:10.03.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

Mehul